

State/ Union Territory	No. of cases pending
Manipur	2
Meghalaya	2
Mizoram	-
Nagaland	-
Orissa	1
Pondicherry	1
Punjab	13
Rajasthan	8
Sikkim	1
Tamil Nadu	45
Tripura	-
Uttar Pradesh	331
West Bengal	12
More than one state	2
Total	1030

[English]

Cost of Land in Dwarka.

4991. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1282 on March 2, 1994 and state:

(a) the basis for arriving at the break-even rate of Rs. 1100.43 per square metre as mentioned in the parts (b) and (c) of the above reply.

(b) whether DDA has escalated the cost of land arbitrarily and without any basis;

(c) if so, the reasons therefor;

(d) the types of institutions/trunk services in Phase II which have been loaded on to Phase I;

(e) whether similar cost of non-saleable area of Phase I is also loaded to Phase II beneficiaries; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) The project breakeven rate of Rs. 1100.43 per square metre is arrived at by:

- (i) Discounting all actual and anticipated costs and benefits to the year 1992-93, for the project over the net saleable area of the project; and
- (ii) loading subsidies and premia on different land uses, such as EWS, LIG, MIG, housing Cooperative Group Housing Society plots, Commercial spaces, etc.

The rate at which the project break-even after the above, was Rs. 110.43 per square metre for 1992-93.

(b) and (c). No, Sir.

(d) No services of Phase-II have been loaded on Phase-I.

(e) and (f). Question do not arise.

Allotment of Government Accommodation

4992. MAJ. GEN.(RETD). BHUWAN CHANDRA KHANDURI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

Types	No. of Quarters Allotted		
	1991	1992	1993
III	09	04	11
IV	17	10	25
V	02	02	02
VI(C.II)	1	-	-

Holiday Home Facilities

4993. SHRI PARASRAM BHARDWAJ: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government have any policy for allotment of Government accommodation in one type higher category than the entitlement;

(b) if so, the details thereof;

(c) whether any allotment in one type higher category than entitlement, have been made during the last three years;

(d) if so, the details thereof, Year-wise and Type-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Allotment of Government accommodation in one type higher category than the entitlement is done in relaxation of the rules under SR-317-B-25.

(c) Yes, Sir.

(d) The Year-wise and Type-wise details are given below :

(a) whether the Government servants are allowed to get accommodation alongwith their families in holiday homes in certain cities as well as in hill stations;

(b) if so, the details thereof;